(ग) यदि हां, तो उसका ब्यौरा क्या है ?

सेवायोजन विभाग में राज्य मंत्री (श्रीमती फूल रेणु गुह) : (क) नहीं ।

(ख) और (ग). प्रश्न नहीं उठते । सेवाओं में पिछड़ी जातियों के लिये पदों का आरक्षण पहले की तरह जारी है ।

**Gold and Currency seized in Calcutta**

**1221. Shri Vishwa Nath Pandey:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that gold valued at about Rs. 60,000 together with currency notes to the value of Rs. 50,000 were seized on the 19th April, 1967 by the Calcutta Customs from a shop at Burra Bazar, Calcutta; and

(b) if so, the steps which Government have taken in the matter so far?

**The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai):** (a) On 19th April 1967 the Calcutta Customs authorities searched a shop in Monohardes Street, Calcutta and seized gold valued at about Rs. 19,682 at the international rate (the market value of which is Rs. 40,000 approx.) and Indian currency notes worth Rs. 51,076.

(b) Three persons were arrested in this connection and produced before the Court who enlarged them on bail of Rs. 5,000 each. Investigation for the purposes of departmental adjudication are still in progress.

**Opium Seized from a Passenger at Bangalore Railway Station**

**1222. Shri Vishwa Nath Pandey:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that the Central Excise at Bangalore seized opium weighing 6,900 grams from a person from Lucknow as he arrived at the Bangalore Railway Station by the Secundrabad-Bangalore Express on the 21st April, 1967; and

(b) if so, the steps Government have taken in the matter so far?

**The Deputy Prime Minister and the Minister of Finance (Shri Morarji Desai):** (a) The information is correct, except that the quantity of Opium seized is 6300 grams.

(b) The case was made over to Railway Police Bangalore on 22nd April, 1967, and the accused has been convicted by Court on 27th April, 1967 under Sections 9(A) and (B) of Opium Act and fined Rs. 500 on each count and on default, to serve a sentence of simple imprisonment of one month on each count consecutively. The seized opium has been confiscated.

**Central Social Welfare Board**

**1223. Shri Onkar Lal Berwa:**
**Shri Ram Kishan Gupta:**
**Shri R. K. Sinha:**
**Shrimati Savitri Shyam:**

Will the Minister of **Social Welfare** be pleased to state:

(a) whether there is any proposal to convert the Central Social Welfare Board into a charitable company;

(b) if so, the details thereof; and

(c) how it will help in stepping up social welfare work?

**The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha):** (a) Yes, Sir. One of the alternative proposals under consideration is to convert the Central Social Welfare Board into a charitable company under section 25 of the Companies Act, 1956.

(b) The broad outlines of the proposal are laid on the Tables of the House. [*Placed in Library. See No.* LT—493/67].

(c) By giving a legal status to the Board it is hoped to improve the working of social welfare programmes. The Board is expected to enjoy a larger measure of autonomy in day-to-day working, with freedom to experiment with new ideas and schemes and thus secure the active participation of a large number of voluntary social workers. Besides the legal status will contribute to the growth of public accountability and responsibility.

**नल कूपों को चलाने के लिये बिजली**

1234. **श्री महाराज सिंह भारती** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय नलकूपों तथा पम्पिंग सेटों को चलाने के लिए कितने प्रतिशत बिजली की सप्लाई की जा रही है ;

(ख) नये बीजों, खाद तथा खेती के तरीकों को ध्यान में रखते हुए, क्या सरकार ने इस बात का कोई अनुमान लगाया है कि देश में नल-कूपों की ज्यादा से ज्यादा कितनी आवश्यकता है और उनको चलाने के लिए कितने किलोवाट बिजली की आवश्यकता है;

(ग) यदि हां, तो क्या सरकार ने ऐसी कोई दीर्घकालीन वृहत् योजना तैयार की है जिसके अन्तर्गत देश में उन सभी नलकूपों को जिनके लगाये जाने की सम्भावना है, बिजली दी जायेगी ; और

(घ) यदि हां, तो उसकी रूप-रेखा क्या है ?

**सिंचाई और विद्युत मंत्री (डा० कु० ल० राव)** : (क) नलकूपों और पम्पों को चलाने के लिए काम में लाई गई ऊर्जा के सम्बन्ध में पृथक-पृथक आंकड़े उपलब्ध नहीं हैं । परन्तु 1965-66 के दौरान देश में बेची गई कुल ऊर्जा का लगभग 6.9 प्रतिशत भाग कृषि सम्बन्धी कामों में लगाया गया ।

(ख) चौथी पंचवर्षीय योजना में निम्नलिखित का निर्माण परिकल्पित है :—

1. लगभग 5000 अतिरिक्त सरकारी नलकूप, जिनमें से लगभग 4000 बिजली से चलाए जाएंगे ।
2. लगभग 1 लाख गैर-सरकारी नल-कूप, जिनमें से लगभग 50 लाख बिजली से चलाए जाएंगे ।
3. खोदे गये कूपों और सरिताओं आदि में लगभग 8 लाख पम्पों का लगाना ।

इन नल-कूपों/पम्पों को ऊर्जित करने का काम मुख्यतः ग्राम विद्युतन कार्यक्रम के अन्तर्गत किया जाएगा । इस उद्देश्य के लिये अधिकांश राज्यों में बिजली पर्याप्त मात्रा में उपलब्ध होगी ।

(ग) चौथी पंचवर्षीय योजना के आगे की अवधि के लिए नल-कूपों के निर्माण। पम्पों के प्रतिष्ठापन की कोई ठीक-ठीक योजना नहीं बनाई गई है। परन्तु भू-जल के सर्वेक्षण तथा अनुसन्धान के काम में चौथी योजना के दौरान तेजी लाई जा रही है और अगला विकास कार्यक्रम इन सर्वेक्षणों के परिणामों पर और कुछ हद तक चौथी योजना के दौरान हुई कार्यगति पर आधारित होगा ।

(घ) प्रश्न नहीं उठता ।

**उत्तर प्रदेश के गांवों में बिजली लगाना**

1235. **श्री महाराज सिंह भारती** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में केन्द्रीय सरकार ने उत्तर प्रदेश सरकार को गांवों में बिजली लगाने तथा नलकूपों को चलाने के